

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT. OF INDIA**

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Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA  
New Delhi – 110023

No.A-2/Listing/NCDRC/2020

30<sup>th</sup> March, 2021

**NOTICE**

1. It is notified for information of all the concerned that the Hon'ble President, National Commission is pleased to continue the existing system of hearing of cases till 30<sup>th</sup> April, 2021.

2. Accordingly, the cases listed for hearing from 1<sup>st</sup> April, 2021 onwards (by virtue of orders passed by the Benches upon hearing the matters through video conferencing/hybrid hearing/physical hearing, during the period 15.06.2020 to 31.03.2021) **shall be listed for** virtual hearing, physical hearing or hybrid hearing, as the case may be.

3. The Registry shall continue listing 15 numbers of final hearings matters before each Bench (except Bench No.2, which is non-functional) on each day (through physical court hearing/video conferencing/hybrid hearing, all inclusive).

If the number of final hearing matters is less than 15 on a particular date before any Bench, the Registry shall list some matters from among those matters which were adjourned for final hearing for that date (for physical court hearing, by virtue of the Notices issued from time to time due to prevalence of COVID-19) by giving preference to the old matters in order of the date of institution of the case (to make total 15 cases for final hearing).

The cases so listed from 1<sup>st</sup> April, 2021 shall be heard through Physical Court Hearing by the Benches. However, the cases may also be heard through video conferencing or hybrid hearing, if the Ld. Counsel/Party (ies) so desire(s).

*S. AB*  
30.03.2021

4. The rest of the cases which were adjourned *en bloc* (to the dates from 1<sup>st</sup> April, 2021 to 30<sup>th</sup> April, 2021, from time to time by virtue of the Notices issued by the Registry), shall remain deferred to the dates indicated as hereunder:

Present Date of Hearing	New Date of Hearing
01.04.2021	16.06.2021
05.04.2021	17.06.2021
06.04.2021	18.06.2021
07.04.2021	21.06.2021
08.04.2021	22.06.2021
09.04.2021	23.06.2021
12.04.2021	24.06.2021
13.04.2021	25.06.2021
14.04.2021	28.06.2021
15.04.2021	29.06.2021
16.04.2021	30.06.2021
19.04.2021	01.07.2021
20.04.2021	02.07.2021
22.04.2021	05.07.2021
23.04.2021	06.07.2021
26.04.2021	07.07.2021
27.04.2021	08.07.2021
28.04.2021	09.07.2021
29.04.2021	12.07.2021
30.04.2021	13.07.2021

5. The Ld. Counsel/Parties are advised to go through the Tentative/Final Cause List published on the website of the NCDRC for a particular date to confirm whether their matter has been listed for final hearing on the date, for which the same was adjourned by virtue of the Notices issued from time to time due to prevalence of COVID-19.

S. N  
20/02/2021

6. The Registry of the National Commission shall continue listing of the Cases for hearing through Video Conferencing in pursuance of the requests received from the interested Ld. Counsel/Parties in terms of the National Commission's Notices dt. 2<sup>nd</sup> June, 2020, 9<sup>th</sup> June, 2020 and 26<sup>th</sup> June, 2020.

7. This issues with the approval of the Hon'ble President.

By Order



(S. Hanumantha Rao)  
Joint Registrar

Copy to:

1. Sr. PPS to the Hon'ble President.
2. PS to Hon'ble Member(s) – with a request to bring the contents of the Notice to the knowledge of the Hon'ble Member(s).
3. Deputy Registrar, AR (CC), AR(Listing), AR(FA), AR(Admin.), OSDs(RP)
4. Court Masters (Non-shorthand)
5. Notice Board
6. SO (IT) – with a request to upload this Notice on the website of NCDRC.